



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १, अंक ४४]

सोमवार, ऑक्टोबर २६, २००९/कार्तिक ४, शके १९३१

[पृष्ठे ३, किंमत : रुपये २०.००

असाधारण क्रमांक ७५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Motor Vehicles Tax (Amendment) Ordinance, 2009 (Mah. Ord. XXIV of 2009), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

[Translation in English of the Bombay Motor Vehicles Tax (Amendment) Ordinance, 2009. (Mah. Ord. XXIV of 2009), published under the authority of the Governor].

HOME DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 26th October 2009.

MAHARASHTRA ORDINANCE No. XXIV OF 2009.

AN ORDINANCE

further to amend the Bombay Motor Vehicles Tax Act, 1958.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take

Bom. immediate action further to amend the Bombay Motor Vehicles Tax
LXV Act, 1958, for the purposes hereinafter appearing ;
of
1958.

(१)

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement. 1. (1) This Ordinance may be called the Bombay Motor Vehicles Tax (Amendment) Ordinance, 2009.

(2) It shall come into force at once.

Amendment of First Schedule to Bom. LXV of 1958. 2. In the FIRST SCHEDULE to the Bombay Motor Vehicles Tax Act, 1958, in clause A,—
(a) in sub-clause IV,—
Bom. LXV of 1958.

(i) in entry (1), after sub-entry (f), the following sub-entry shall be added, namely :—

“(g) Jeep type motor cab (black and yellow) 5,000”;
permitted to carry more than six passengers but not exceeding twelve passengers, excluding driver, for every passenger :

Provided that, different rates of tax may be specified for the different Jeep type motor cab (black and yellow) on the basis of number of passengers permitted to be carried.

(ii) in entry (3), for sub-entry (a), the following sub-entry shall be substituted, namely :—

“(a) Ordinary omnibuses, permitted to carry 5,000”;
more than six passengers, excluding driver, for every passenger :

Provided that, different rates of tax may be specified for the different ordinary omnibuses on the basis of number of passengers permitted to be carried.

(b) after sub-clause VIII, the following sub-clause shall be added, namely :—

“IX. Camper Van— 20,000”.

Vehicles per square meter floor area excluding the driver's cabin.

STATEMENT

Section 3 of the Bombay Motor Vehicles Tax Act, 1958 (Bom. LXV of 1958), provides for the levy and collection of tax, on all motor vehicles used or kept for use in the State, at the rates fixed by the State Government, by notification in the *Official Gazette*, which shall not exceed the maximum rates specified in the First Schedule to the said Act.

2. At present, the Black and Yellow Jeep type motor cabs and Camper Vans have not been specifically included in any category of motor vehicles in the First Schedule to the said Act. The State Government, therefore, considers it expedient to amend the First Schedule appended to the Bombay Motor Vehicles Tax Act, 1958, so as to include therein the entry relating to the Black and Yellow Jeep type motor cab permitted to carry more than six passengers and Camper Van, as the separate categories of vehicles and to specify the maximum rates of tax to be levied on such vehicles.

3. The Government also considers it necessary to specify maximum rates of tax to be levied on ordinary omnibuses and to levy tax on the Black and Yellow Jeep type motor cab and ordinary omnibuses on the basis of number of passengers permitted to be carried.

4. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Bombay Motor Vehicles Tax Act, 1958, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

Dated the 9th September 2009.

S. C. JAMIR,

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

C. S. SANGITRAO,

Secretary to Government.